

Addl. Regl. Genl.  
24/04/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Jammu)

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**Subject:-** Listing of writ petitions relating to the matters pertaining to the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013; the J&K Land Acquisition Act, 1934 (now repealed) and the J&K Control and Building Operations Act, 1988.

**ORDER**

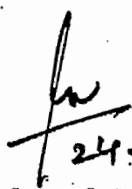
**No: 535 of 2023/RG**

**Dated: 24.04.2023**

Hon'ble the Chief Justice has been pleased to rescind High Court Order No. 675 Dated 10.12.2020 by virtue of which the writ petitions relating to the matters captioned above are being listed before the Hon'ble Division Bench.

Consequently, such writ petitions shall be listed before the Hon'ble Single Bench, with immediate effect.

**By Order**

  
24.04.23  
(Shahzad Azeem)  
Registrar General  
Dated: 24.04.2023

No: 20941-66/RG/G.S

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh.
2. Secretary to Hon'ble Mr. /Mrs. Justice \_\_\_\_\_  
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh for information.
- ✓ 4. Registrar Judicial, High Court of J&K and Ladakh Jammu/Srinagar.
5. Registrar (IT), High Court of J&K and Ladakh, Jammu
5. Registrar Rules, High Court of J&K and Ladakh.
7. Joint Registrar Judicial /Protocol, High Court Wing, Jammu/Srinagar.
8. Private Secretary to Advocate General  
..... for information and necessary action.
9. CPC e-Courts, High Court of J&K and Ladakh for uploading the same on the website of the High Court.
10. Incharge Library, High Court of J&K and Ladakh Jammu/Srinagar for keeping record of the same.

  
24.04.23,  
Registrar General